

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 7**  
**(IB)-264(PB)/2024**

**IN THE MATTER OF:**

Manisha Pandey

.... Petitioner/Applicant

Vs.

Value Infrabuild India Private Limited

.... Respondent

**Order u/S. 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 03.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Appearance not marked

For the Respondent : None

**ORDER**

Mr. Mayank, Ld. Counsel for the Petitioner appears through VC and notice has already been served upon the Respondent.

Await appearance of the Respondent.

List the matter **on 29.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**